

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 304 OF 2017 &  
IA NO. 812 OF 2017**

**Dated: 25<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Eastern India Powertech Limited**

**... Appellant(s)**

**Vs.**

**Assam Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Uday Rathore  
Mr. V. P. Singh  
Mr. Aditya Jalan  
Mr. Priyank Ladoia  
Ms. Neha Khandelwal  
Mr. Mohit Mudgal  
Mr. Sushil Jethmalani

Counsel for the Respondent(s) : Mr. Avijit Roy for R-2

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No 812 of 2017 (Appln. for interim relief) to the Respondents returnable on 07.12.2017. Mr. Avijit Roy takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply to the application. Dasti, in addition, is permitted.

List the matter on **07.12.2017**. In the meantime, learned counsel for the respondents may file reply to the application on or before 16.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**